

FORM A PUBLIC ANNOUNCEMENT Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016		
FOR THE ATTENTION OF THE CREDITORS OF GRAND VACATIONS PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Grand Vacations Private Limited
2.	Date of incorporation of corporate debtor	15 th February 2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate identity no. / limited liability identification no. of corporate debtor	U63040MH2012PTC226986
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 26, Matrusmruti, 4th Floor Lokmanya Tilak Colony, Dadar East, Mumbai Maharashtra 400014, India
6.	Insolvency commencement date in respect of corporate debtor	12 th April 2022 (Order received on 19 th April 2022)
7.	Estimated date of closure of insolvency resolution process	16 th October 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mayur Rajendrakumar Popat IBBI registration no.: IBBI/IPA-001/IP-P-01918/2020-21/13046
9.	Address and e-mail of the interim resolution professional, as registered with the Board	802, Sainath Heights, Besides Isckon Temple, Near Harinagar Crossing, Vadodara – 390 021 Email: cirp.gvpl@gmail.com Mob. No.: 8000334511
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Same as point no. 9
11.	Last date for submission of claims	03 rd May 2022 (14 days from receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None, as per information available
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai bench, court room - IV has ordered the commencement of a corporate insolvency resolution process of the Grand Vacations Private Limited vide order CP (IB) No. 754 (MB)/2021 on 12th April 2022 (received on 19th April 2022).

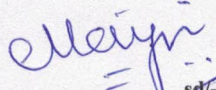
The creditors of Grand Vacations Private Limited, are hereby called upon to submit their claims with proof on or before 3rd May 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA – Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 24th April 2022
Place: Mumbai


sd/-
Mayur Rajendrakumar Popat
Interim Resolution Professional
IBBI/IPA-001/IP-P-01918/2020-21/13046

